

The High Court of Madhya Pradesh

Merc.14372.2021

(Ramniwas Sharma Vs. State of M.P.)

Gwalior dated 22.04.2021

Shri Arun Pateriya learned counsel for the petitioner.

Shri Arjun Parihar, learned Panel Lawyer for respondent/State.

Shri P.S. Bhadoriya, learned counsel for the victim.

Heard through video conferencing.

Perused the case diary.

The petitioner has filed this third repeat application u/S.439 Cr.P.C. for grant of bail.

The petitioner has been arrested on 30.12.2014 by Police Station-Bijauli, District Gwalior (M.P.), in connection with Crime No.276/2014 registered in relation to the offences punishable u/Ss.147, 148, 149, 302, 120B IPC and u/Ss.25, 27 and 30 Arms Act.

Learned counsel for State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Factum of marriage of daughter of petitioner has been verified and found to be true by the State counsel who read over the report received by him from concerned police station.

Considering the aforesaid, this Court is inclined to grant interim bail to the petitioner and it is directed that the petitioner be

released on bail forthwith on furnishing a personal bond **in the sum of Rs.50,000/- (Rs. Fifty Thousand only)** with one solvent surety of the like amount to the satisfaction of the concerned CJM/attending available Magistrate/Trial Court and then the petitioner shall surrender on 30th April, 2021.

The CJM/attending available Magistrate/Trial Court shall submit report of surrender latest by 07th May, 2021.

The Registry is directed to list this matter as PUD in case the report is not received from CJM/attending available Magistrate/Trial Court latest by 10th May, 2021 or report received is found to be amiss.

In view of the gravity of offence and the apprehension expressed by learned counsel for the victim Shri Bhadoriya about the safety and security of the victim, it would be appropriate that the petitioner marks his attendance at the concerned Police Station on daily basis during pendency of interim bail.

Accordingly, petition stands **disposed of.**

List the matter tomorrow i.e. 23.04.2021 for the State to bring on record the said verification report received by learned counsel for the State as PUD.

Certified copy today.

(Sheel Nagu)
Judge

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